

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Madam, please allow me to speak for one second. (Interruptions).

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): माननीय उपसभापति महोदया, मैं आपसे एक मिनट की अनुमति चाहता हूँ। यहाँ दिल्ली में एक जिमखाना क्लब है। उस जिमखाना क्लब में कल कुछ साँसदों ने जाने का प्रयास किया। महोदया, जिमखाना क्लब का यह नियम है कि जो भारतीय वेशभूषा धोती और कुर्ता—उसे पहनकर वहाँ नहीं जा सकते। महोदया, मैं इस बात को मानता हूँ कि यह प्राइवेट क्लब है लेकिन यह 27 एकड़ सरकारी जमीन पर बना हुआ है। यह जिमखाना क्लब तो गुलामी का प्रतीक है, अंग्रेजों के जमाने की निशानी है।

महोदया, मेरा निवेदन है कि संसद को इस तरह का कानून बनाना चाहिए कि जिससे कोई भी प्राइवेट क्लब देशी वेशभूषा पर रोक न लगा सके। धोती-कुर्ता पहने सांसद कल जिमखाना क्लब गए थे... (व्यवधान)

उपसभापति: एक मिनट, मालवीय जी। मैं आपकी भावनाओं से सहमत हूँ कि इस देश में हरेक को अपना लिबास पहनने का अधिकार होना चाहिए। चाहे धोती-कुर्ता पहनें, चाहे साड़ी पहनें, चाहे पेंट पहनें, कुछ भी पहनें मगर यह चूँकि प्राइवेट क्लब है इसलिए आज के नियमों के मुताबिक उसमें हम हस्तक्षेप नहीं कर सकते।

श्री सत्य प्रकाश मालवीय: 27 एकड़ सरकारी जमीन का दुरुपयोग हो रहा है। महात्मा गांधी, राजेन्द्र प्रसाद, आचार्य कृपलानी और जयप्रकाश नारायण जी जैसे लोग यदि जीवित होते तो ऐसा नहीं होता। महोदया, मेरा निवेदन है कि यह सारे राष्ट्र का अपमान है।

श्री राम नरेश यादव (उत्तर प्रदेश): महोदया, इसके नियमों में कुछ परिवर्तन किया जाना चाहिए।

उपसभापति: वह तो जब होगा तब होगा मगर आज जो हालात हैं वह तो रहेंगे। आप

हाऊस में कोई भी डीसेट लिबास पहनकर आ सकते हैं, मैं आब्जेक्ट नहीं करूँगी। जहाँ मेरा ज्यूरिसडिक्शन है वहाँ आपको कपड़ों के लिहाज से हर चीज की इजाजत है।

SHRI P. SHIV SHANKER): Madam, don't stretch it too far. (Interruptions). The Leader of the Opposition.

SHRI DIPEN GHOSH (West Bengal, I would like to bring to your kind notice that just now, the anti-reservation agitationists have forced themselves into Jawahar Bhavan and have broken the glass panes. The misfortune is that there is no police to protect it. May I request the Leader of the House to take some action and see... (Interruptions)...

THE DEPUTY CHAIRMAN: I will ask the Government to protect Jawahar Bhavan and every other place which is being attacked.

REPORTED PRO-SATI STAND OF A PARTY LEADER

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Madam, please permit me to raise a matter which I have been trying to raise from yesterday. Yesterday some other issues were taken up. Yesterday we passed the National Commission on Women Bill. The entire House unanimously approved the Bill... (Interruptions)... reservations. The Government have been saying that they want to give status to women, involvement in national development, share in the power structure, development of women and so many things. Madam, we know that the previous Congress Government headed by Shri Rajiv Gandhi has passed the Sati Act. Till today, it is such a pernicious... (Interruption).

THE DEPUTY CHAIRMAN: Anti-Sati.

SHRIMATI JAYANTHI NATARAJAN: It is called the Prevention of

[Shrimati Jayanthi Natarajan]

Sati Act. It is such a pernicious practice. In fact, it is not even a practice. It is going back to the stone ages. It is uncivilised and barbaric to think that a woman should go... (Interruptions). I am sure every single Member of this House will agree with me that it is a shame and a slur on the civilised society and India that today we are even talking about something like 'Sati' in India. We should not even be talking about it. In these circumstances, the Abolition of Sati Act was passed by the Congress Government and according to that, even the glorification of 'Sati' which means 'the observance of any ceremony or supporting justifying or propagating the practice of Sati in any manner'—this is on the Act—is an offence and it is punishable with imprisonment. Secondly, if anybody is convicted under the Act, he or she should immediately be disqualified from the Membership of Parliament. We have amended the Representation of the People Act to that effect. This is section 8-A of the Representation of the People Act.

THE DEPUTY CHAIRMAN: Please be brief because we are not discussing 'Sati' as now.

SHRIMATI JAYANTHI NATARAJAN: Only one more second, Madam. I do not want to take the time of the House. We have amended the Representation of the People Act to the effect that if any Member is convicted of an offence under the Sati Act, he should be immediately disqualified and cannot stand for another election. In these circumstances, a senior Vice-President of the BJP has publicly supported 'sati' and yesterday, she has gone on record in the other House. I am not referring to those proceedings.

THE DEPUTY CHAIRMAN: No mention of the other House or the proceedings of the other House.

SHRIMATI JAYANTHI NATARAJAN: She has publicly reiterated her stand on 'sati'. If this Government is really serious, it is not enough to say so. To say, 'I am against voluntary 'sati' but if a woman wants to go and commit suicide or die on her husband's pyre, it is Hindu religion' still amounts to glorifying 'sati'. Therefore, I demand that the Central Government should immediately prosecute the person concerned, take action against her and see that she is disqualified. Otherwise, nobody is serious about 'Sati'.

THE DEPUTY CHAIRMAN: Shri Atalji. (Interruptions). We are not discussing 'sati'. There is no discussion. There is no question of party representation of it. We all know everybody's view. I am only allowing him because the Member belongs to that party.

श्री अटल बिहारी वाजपेयी (मध्य प्रदेश) :
महोदया,...

कुछ माननीय सदस्य : ये क्यों बोल रहे हैं ? ... (व्यवधान)

उपसभापति : क्योंकि वी० जे० पी० के वाइस प्रेसिडेंट का नाम लिया गया है... (व्यवधान)

श्री अटल बिहारी वाजपेयी अगर मेरी पार्टी का नाम न लिया जाता तो मैं खड़ा न होता...

उपसभापति : मैंने इसीलिए आपको ऐलाउ किया...

श्री अटल बिहारी वाजपेयी : इसीलिए मैं खड़ा हुआ ... (व्यवधान)

उपसभापति : आप बात तो करने दीजिए उनको बोलने दीजिए, अपनी बात कहने दीजिए...

श्री अटल बिहारी वाजपेयी : महोदया, भारतीय जनता पार्टी की इस नीति पर नीति स्पष्ट है। हम सती प्रथा के खिलाफ हैं, उसे समाप्त कर देने के पक्ष में हैं और हम यह स्वीकार नहीं करते कि कोई इच्छा से जलने के लिए तैयार होता। अगर शोक के कारण जमाद में कोई तैयार भी हो तो जैसे गम-इत्यादि करने पार और लोगों को रोना पड़ता है उसे भी रोना जाना चाहिए। लेकिन बहारा, इस नीति पर राजनाता विज्ञान एजेन्सिया के विचार अलग हैं, वह उनके व्यक्तिगत विचार हैं, वह पार्टी के विचार नहीं हैं।

विज्ञान के नेता (श्री पी. शिवशंकर) : हम आपके आशा करते हैं कि आप उनके खिलाफ डिप्लिमाटरी ऐक्शन लेंगे।

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : आपका दल उनके खिलाफ क्या कार्रवाई कर रहा है? ... (व्यवधान)

THE DEPUTY CHAIRMAN: Now that matter is over. 'Sati' is over now. (Interruptions)

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, please allow me,

THE DEPUTY CHAIRMAN: On what? About 'Sati'?

SHRI GURUDAS DAS GUPTA: Whoever might be the person... if any offence to law is committed by her law should take its own course. It should take its own course. I have no hesitation in demanding ... (Interruptions)... the lawful action against that person in accordance with the provisions of the Sati Act.

... (Interruptions)..

THE DEPUTY CHAIRMAN: No, no more discussion.

SHRI GURUDAS DAS GUPTA: At the same time, I do not understand how such a lady is allowed to occupy such an important position.

THE DEPUTY CHAIRMAN: You have made your point. Now, no more discussion on this.

DR. RATNAKAR PANDEY: *

SHRIMATI SATYA BAHIN (Uttar Pradesh): *

DR. ABRAR AHMED KHAN (Rajasthan): *

THE DEPUTY CHAIRMAN: That matter is being settled. Please take your seats. That matter is being settled. It is beyond the point. Sati issue is also settled.

SHRI ATAL BIHARI VAJPAYEE: The hon. Member has used two unparliamentary words about the lady which should not go on record.

DR. ABRAR AHMED KHAN: *

SHRIMATI SATYA BAHIN: *

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN: I request the Members to take their seats. I will look into the record. Atalji, I will look into the record. Shri R. S. Naik. ... (Interruption) .. I said that matter is over. Take your seats; It is not going on record. Please take your seats and don't disturb the House. I say, take your seats. Now, I am going to take Special Mentions.

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN: It is not going on record. I said, it is not going on record. पाण्डेय जी आप बैठ जाइये। मैंने कल भी आपसे कहा था ... (व्यवधान)

Dr. Pandey, sit down; otherwise, I will take action against you. I will not allow anybody. Take your seat. I

*Not recorded.

[The Deputy Chairman]

am not allowing anybody. Only the Special Mention will go on. Mr. R. S. Naik.

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN: Sit down. Take your seat. I said, take your seat. Nothing will go on record. I said, now the matter is over. Yes. Mr. Naik.

DR. RATNAKAR PANDEY: *

SHRI DIPEN GHOSH (West Bengal): *

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN: No, I am not allowing anybody. I will see the record. I said, I will see the record and I will ascertain that: nothing unparliamentary will go on record. It is not going on record.

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN: मैं आपको बर्न कर रही हूँ अगर आप मेरा कहना नहीं मानेंगे ... (बुद्धवाच) ... I will see that you are not in this House when I am presiding. I will have to take action. Yesterday also, I told you....

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN: I said, please sit down. I said, sit down. I will name you. I am warning you again, I will name you. I said, I will name you. I am telling you again and again that if you are not going to obey the Chair, I am going to name you. You must remember that. Yes, it is enough. Sit down. Please take your seat.

SHRI N. K. P. SALVE (Maharashtra): Madam,

THE DEPUTY CHAIRMAN: Mr. Salve, I will allow you a little later.

*Not recorded.

I have called Mr. Naik on his Special Mention. I am not allowing anybody to speak without permission. It is not going on record.

SPECIAL MENTIONS

Development of Intermediate and Minor Ports in India, in Particular, Karwar port in Karnataka, and Measures to Check Sea Erosion

SHRI R. S. NAIK (Karnataka): Madam, I am really unhappy since the problems of the people are not solved. As a matter of fact, I am raising some pertinent points for the second time in this august House.

I made a special mention on 21.12.1988 requesting the Government to develop Karwar Port in Karnataka. But I got a reply from the Government stating that Karwar Port came under intermediate ports and that the development of intermediate and minor ports was entirely the responsibility of the State Government. No funds have been provided in the Seventh Five Year Plan. Due to the constraint of resources the Central Government is not in a position to give any financial assistance. There are many intermediate and minor ports in the country. I, therefore, want to know from the Government whether any funds have been allotted in the Eighth Five Year Plan for development of such ports in the country at large and Karwar port in particular.

Karwar Port in Karnataka was developed by the previous Government spending Rs. 7 crores. It is the only natural port in the western region of the country. There is a record. The British rulers had identified that port as the single natural port. But it is unfortunate that 43 years after the attaining of independence we have still to continue making references to it and demanding its development.